

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 167 OF 2015 &  
IA NO. 271 & 272 OF 2015**

**Dated: 24<sup>th</sup> August, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s Response Renewable Energy Ltd. .... Appellant (s)  
Versus  
Bihar Electricity Regulatory Commission & Anr. .... Respondent (s)**

**Counsel for the Appellant(s) : Mr. Avinash Menon  
Ms. Ranjitha Ramachandran**

**ORDER**

Issue notice on the Appeal as well as on the I.A. no. 271 of 2015 (Appl. for stay) and I.A. no. 272 of 2015 (Appl. for impleadment) returnable on 21.09.2015. Dasti in addition is permitted.

Liberty is granted to learned counsel for the Appellant to file an affidavit placing on record letter of Government of Bihar extending the COD to 31<sup>st</sup> December 2015 during course of the day.

List the matter on **21.09.2015**. Tag to Appeal No. 159 & 160 of 2015.

**(I.J. Kapoor )  
Technical Member  
Ts/dk**

**(Justice Ranjana P. Desai)  
Chairperson**